## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 25/(MAH)/2016 MA No. 05/2017 & 39/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Mrs. Chandrasena Vishwas Patil

V/s.

M/s. Shah and Jain Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242, 244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
45	SKAMMushata Doctor		
	My Gassay Mehta	R1 to Ry	
	Adv Anhoor Lang	,	1 0
	Adr Umang Mehte	0	Jones J
	Sunila Chavan	Adv. for R.8 to 13	Savan
	Short Kelji 1/6.	Adv for	Dolpi.
	Ameya Lambhate	R. 14 to 18	tugg
45. 1	11. Gaurar Joshi Sr.	Advant	
٨	dr. Subir Kumar, As	In Advant	
M	s. Nidhi Chhede A	tel Petitioner	AA
1	16 8 Worden		

IA No.64 & 65/2017 & MA 05/2017 & 39/2017 in TCP No.25/ I&BP/NCLT/MB/MAH/2016

For the Respondent side has agreed to provide accounts for the Financial Year 31.3.2016 and 31.3.2017, the Respondent side is hereby directed to provide the same to the Petitioner on or before next date of hearing. List this matter on 3.10.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)